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## CENTRAL ADMINISTRATIVE TRIBUNAL. ERNAKULAM BENCH

# O.A.No.509/97

Thursday, this the 10th day of April, 1997.

#### CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN. ADMINISTRATIVE MEMBER

- 1. Shyamala N,
  Vilayilkulam,
  Moolayil Veedu,
  Kazhakoottam.P.O.
  Thiruvananthapuram.
- N Girija,
   Vilayilkulam,
   Moolayil Veedu,
   Kazhakoottam.P.O.
   Thiruvananthapuram.
- 3. P Leela,
  Vilay ilkulam,
  Moolayil Veedu,
  Kazhakoottam.P.O.
  Thiruvananthapuram.

- Applicants

By Advocate Mr K Ramakumar

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- Union of India represented by the General Manager, Southern Railway, Madras.
- Senior Divisional Engineer,
   Southern Railway,
   Thiruvananthapuram Division.
- 3. Senior Divisional Personal Officer, Southern Railway, Thiruvananthapuram Division. - Respondents

By Advocate Mr K Karthikeya Panicker

The application having been heard on 10.4.97 the Tribunal on the same day delivered the following:

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### ORDER

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The grievance of the applicants three in mumber is that the respondents have discriminated against them in the matter of reengagement. All the three applicants claim themselves to be Casual Labourers who were retrenched after 1.1.81. It is their case that the respondents have reengaged and absorbed as many as nine persons who are juniors to them. Therefore the applicants have filed this application for a direction to the respondents to reengage them as female Khalasis in the vacancies existing in Trivandrum Division and also to declare that the action of respondents in considering juniors in service to the applicants for reengagement without considering them is discriminatory.

- 2. When the application came up for hearing, Shri Karthikeya Panicker, counsel for respondents stated that if the
  applicants would now approach the third respondent with a
  representation putting forth their grievances in regard to
  denial of opportunity to them for reengagement and absorption
  with supporting documents, the third respondent would consider
  their case within a time to be stipulated by the Tribunal.
  Learned counsel for applicants states that applicants will
  be satisfied if such a direction is given.
- 3. In the light of what is stated above, we dispose of this application directing the applicants to make a consolidate





representation to the third respondent with supporting documents within ten days and with a direction to the third respondent to consider their claim in the light of the supporting evidence produced by them as also with reference to the records available in the offices of the second and third respondents in accordance with law and give to the applicants a speaking order, within a period of two months from the date of receipt of the representation. No costs.

Dated, the 10th April, 1997.

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

AV HARIDASAN VICE CHAIRMAN

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